IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 181(ND)/2017 Appeal No. 28/2017

IN THE MATTER OF:

Natural Estates Pvt. Ltd.

v.

Registrar of Companies

.....Petitioner

.....Respondent

SECTION: UNDER SECTION 252(1) & 252 (3)

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Mr. Praveen Kumar Sharma, PCS

For the Respondent(s):

Mr. Manish Raj, learned Company Prosecutor

ORDER

The reply by the Registrar of Companies, Rajasthan has been received by post on 11.10.2017. However, no one is present on behalf of Registrar of Companies. On our asking Mr. Manish Rai states that he shall intimate to the Registrar of Companies, Rajasthan about the hearing of the matter and the date fixed.

Rejoinder, if any, be filed before the adjourned date with a copy in advance to the other side.

List for further consideration on 04.12.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-Sd-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

14.11.2017 Vineet